

ITEM NO.10

COURT NO.5

SECTION II-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s).2533-2534/2024

PRADEEP RAMESHWAR SHARMA

Appellant(s)

VERSUS

THE STATE OF MAHARASHTRA &amp; ANR.

Respondent(s)

([ONLY IA NO. 152640/2024 IS LISTED]  
IA No. 152640/2024 - STAY APPLICATION)

Date : 05-08-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY  
HON'BLE MR. JUSTICE R. MAHADEVAN

For Appellant(s) Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Sidharth Luthra, Sr. Adv.  
Mr. Subash Jadhav, Adv.  
Mr. Kumar Vaibhaw, Adv.  
Mr. Nikhil Rohatgi, Adv.  
Mr. Chandan Singh Sekhawat, Adv.  
Mr. Dilip Kumar Rawat, Adv.  
Mr. Samarth Luthra, Adv.  
Mr. Mohd Ashaab, Adv.  
Mr. Dhananjay Yadav, Adv.  
Ms. Devina Sehgal, AOR

For Respondent(s) Mr. Diwakar Singh, Adv.  
Mr. Rudreshwar Singh, Adv.  
Mr. Parijat Chandan, Adv.  
Mr. Piyush Singh, Adv.  
Mr. Abhinav Gupta, Adv.  
Mr. Mukul Agarwal, Adv.  
Mr. Neelaksh, Adv.  
Mr. Shubham Raj, Adv.  
Mr. Nikhil Ranjan, Adv.  
Mr. Nitesh Ranjan, AOR

Mr. Siddharth Dharmadhikari, Adv.  
Mr. Aaditya Aniruddha Pande, AOR  
Mr. Bharat Bagla, Adv.  
Mr. Sourav Singh, Adv.  
Mr. Aditya Krishna, Adv.

Ms. Preet S. Phanse, Adv.  
Mr. Adarsh Dubey, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

IA NO. 152640/2024

Mr. Mukul Rohatgi, learned Senior Counsel after making some argument in the matter submits that the applicant will not press this application, where the following prayer is made :-

*“(b) Allow the present Application and stay the conviction of the Appellant arising out of the Impugned Order and Judgment dated 19.03.2024 passed by the Hon’ble High Court of Judicature at Bombay in Criminal Appeal No.854 of 2013 & Criminal Appeal No.350 of 2015.”*

Noting the above submission, the IA No.152640/2024 is dismissed as not pressed.

(DEEPAK JOSHI)  
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)  
ASSISTANT REGISTRAR